

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2764
ANSWERED ON:14.03.2013
ALLOCATION OF COAL MINES
Ju Dev Shri Dilip Singh

Will the Minister of POWER be pleased to state:

- (a) whether many power generation companies have been allocated coal mines on the recommendations of his Ministry;
- (b) if so, the details thereof;
- (c) whether some cases of alleged irregularities while recommending the name of some power companies for allocation of coal blocks have come to the notice of the Government;
- (d) if so, the details thereof; and
- (e) the punitive measures taken by the Government in this regard?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b) Yes, Madam. Ministry of Power had recommended allocation of coal blocks for Ultra Mega Power Projects as per details at Annex-I. Few coal blocks have been allocated fully/partially by Ministry of Coal based on the recommendation of the Ministry of Power details of which is at Annex-II.

(c) to (e) As per information received from Ministry of Coal, Central Bureau of Investigation (CBI) has registered Preliminary Enquiry cases regarding alleged irregularities in allocation of coal blocks relating to allocation of coal blocks to private companies during the period 2006-09, relating to allocation of coal blocks to private companies during the period 1993-2004 and relating to allocation of coal blocks to Government companies. 9 FIRs have been lodged by CBI in respect of 9 companies out of which 4 have been allotted blocks for power projects. Further, Ministry of Coal has issued show cause notice on 15.11.2012 to 8 companies against whom FIR has been lodged (in case of one company show cause notice was not issued as the block had already been de-allocated). The reply to show cause notice from 7 companies have been received. A copy each of the replies received has been sent to CBI by Ministry of Coal. The matter is under investigation.